

MR SPEAKER A point of order can be raised only about the item on the agenda

SHRI S M BANERJEE Either you allow me to make my submission or you hear me before you rule it out

MR SPEAKER Hear you on what?

SHRI S M BANERJEE On the business before the House

MR SPEAKER The business before the House is item No 4

SHRI S M BANERJEE Kindly hear me

MR SPEAKER When the business of the House comes up I will allow it not now

SHRI S M BANERJEE Kindly hear me You may rule it out I do not mind

MR SPEAKER The only item before the House is item No 4

PRESS COUNCIL (SECOND AMENDMENT)
ORDINANCE INDIAN TARIFF (AMENDMENT)
ORDINANCE, 1974

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RA MAIAH) I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123(2)(a) of the Constitution —

(1) The Press Council (Second Amendment) Ordinance 1974 (No 14 of 1974) promulgated by the President on the 27th December, 1974

(2) The Indian Tariff (Amendment) Ordinance 1974 (No 15 of 1974) promulgated by the President on the 28th December, 1974

(3) The Trust Laws (Amendment) Ordinance, 1975, (No 1 of 1975) promulgated by the President on the 7th January, 1975

(4) The North-Eastern Areas (Re-organisation) Amendment Ordinance, 1975, (No 2 of 1975) promulgated by the President on the 20th January, 1975

(5) The Air Force and Army Laws (Amendment) Ordinance 1975 (No 3 of 1975) promulgated by the President on the 25th January 1975

[Placed in Library See No LT-8869/75]

SHRI SHYAMNANDAN MISHRA Sir you will recall that sometime back when we had raised our doubts about the Government resorting to Ordinances so often you were pleased to say that the moment any Ordinance is brought out simultaneously some justification for the issuance of the Ordinance must be given. No justification for the issuance of the Ordinance was given to us earlier. The delay has occurred in this case. This is my first submission.

Then the Press Council seems to be particularly prone to Ordinances. Only about 6-7 months back there was an Ordinance extending the terms of these very gentlemen. Again after 6-7 months the Government comes forward with another Ordinance for extending the terms of these gentlemen.

About the reasons to be given in justification of the issuance of the Ordinance you have to tell the Minister that simultaneously with the Ordinance it has to be done.

MR SPEAKER I am going to see the old observations and then write to him.

EXPLANATORY STATEMENT re INDIAN TARIFF (AMENDMENT) ORDINANCE, 1974

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA) Sir I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Tariff (Amendment) Ordinance, 1974 under rule 71(2) of the Rules of Procedure and

Conduct of Business in Lok Sabha.
[Placed in Library. See No. LT-8872/75].

PROF. MADHU DANDAVATE (Rajapur): Sir, I had written a letter to you bringing to your notice the fact that the *Times of India* has carried a news report that the Congress Party has planned a strategy to remain tough with the Opposition in Parliament....

MR. SPEAKER: You can also plan your strategy.

PROF. MADHU DANDAVATE: They have gone to the extent of announcing that the Speaker would name the Opposition Members and direct them to withdraw from the House. This is none of their business. It is not the business of the Congress Party. It is your power and authority. This is undermining the democratic functioning of this House. Would you approve of such reports in which there is a challenge to your power and authority? I want you to express your resentment.

MR. SPEAKER: Papers to be laid.

STATEMENT re. CENTRAL GOVERNMENT MARKET BORROWING IN DECEMBER, 1974, NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): On behalf of Shri Pranab Kumar Mukherjee, I beg to lay on the Table:—

(i) A statement (Hindi and English versions) indicating the result of the Central Government Market Borrowing in December, 1974.

[Placed in Library. See No. LT-8873/75.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Second Amendment) Rules, 1975, published

in Notification No. G.S.R. 102 in Gazette of India, dated the 25th January, 1975.

(ii) The Central Excise (First Amendment) Rules, 1975, published in Notification No. G.S.R. 104 in Gazette of India, dated the 25th January, 1975.

(iii) The Central Excise (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 14(E) in Gazette of India, dated the 21st January, 1975.

[Placed in Library. See No. LT-8874/75].

(3) A copy of the Central Sales Tax (Registration and Turnover) (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 699—700 (E) in Gazette of India dated the 27th December, 1974, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-8875/75].

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 695(E) published in Gazette of India dated the 24th December, 1974, together with an explanatory memorandum.

(ii) S.O. 74(E) published in Gazette of India, dated the 31st December, 1974, together with an explanatory memorandum.

(iii) G.S.R. 1(E) published in Gazette of India, dated the 1st January, 1975 together with an explanatory memorandum.

(iv) G.S.R. 18(E) published in Gazette of India dated the 24th January, 1975, together with an explanatory memorandum.

(v) G.S.R. 48(E) published in Gazette of India, dated the 12th Feb-